CP NO. 96(ND)/2012 RT No.26/2016

Santosh Rachna & Anr.

...Petitioners

Versus.

M/s New Suraj Transport Co. Pvt. Ltd.

...Respondents

Present

Mr. A.K.Kohli with Mr. Anshul Jain, Advocates for petitioners-

Mr. Anurag Chopra, Advocate for respondent No.5.

Learned counsel for respondent submits that response to the rejoinder of Misc. Application dated 24.07.2016 is not to be filed. Office to furnish report as to why the application dated 24.07.2016 has not been registered as Misc. Application so far with comments of the Registrar. Learned counsel for both the parties seek adjournment for exploring the possibility of settlement between the parties. Matter is adjourned to 7.10.2016 for arguments on the application along with the main case. It is made clear that no request for further adjournment on the ground that settlement has not matured would be entertained.

(Justice R.P. Nagrath) Member (Judicial)

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(Deepa Krishan) Member(Technical)

September 14, 2016

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